

E. FIR No.1631/19
PS. Laxmi Nagar

14.08.2020

Present: Sh. Vipin Malik, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone IMEI No. 353385097339764.

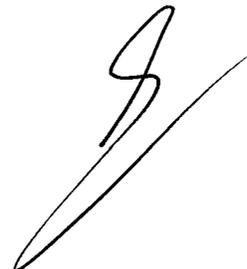
In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone 353385097339764 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone IMEI No. 353385097339764.



Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)

~~MM/~~East/~~KKD/~~Delhi/14.08.2020

FIR No.38391/19
PS. Laxmi Nagar

14.08.2020

Present: Sh. Deepak Aggarwal, Ld. Counsel for applicant (through video conferencing).

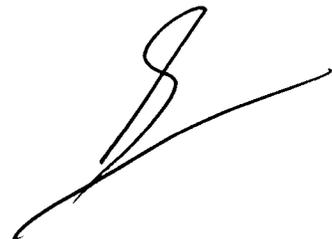
Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-13SS-7099 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-13SS-7099 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the applicant after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the



complainant, accused as well as by the person to whom the custody is handed over.

3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-13SS-7099 before IO/SHO concerned.

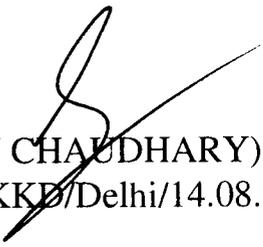
4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.

5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.

6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.

7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKB/Delhi/14.08.2020

FIR No.152/13
State Vs. Trinetra Chaturvedi
14.08.2020

File taken up today on an application moved by the complainant for withdrawal of the present case.

Present: Sh. Rajesh Tiwari, Ld. Counsel for complainant (through video conferencing).
Sh. Manoj Chauhan, Ld. Counsel for accused (through video conferencing)

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present matter is taken up for hearing through video conferencing.

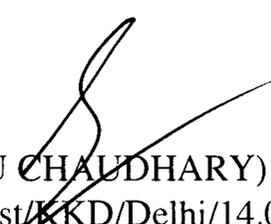
It is jointly submitted that the present FIR was registered on the complaint of the applicant/complainant and now both the parties have resolved their dispute mutually vide Settlement Deed dated 15.02.2018. Copy of the Settlement Deed has been annexed with the present application.

As per the joint submissions, Both the parties are ready and willing to record their statement to that effect.

Heard.

At joint request, put up for above-said purpose and recording of the statements of the parties on 19.08.2020 at 12.00 noon.

Present application is accordingly dismissed and disposed of.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/14.08.2020